

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 21-03-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/2416(CHE)2023**

**PETITION NUMBER : CP/IB/191/2021**

**NAME OF THE APPLICANT : ICICI Home Finance Company Ltd**

**NAME OF THE RESPONDENT(S) : B Mekala (RP) M/s. Srivatsa Internatonal  
Pvt Ltd**

**UNDER SECTION : Sec 60(5) of IBC, 2016**

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**ORDER**

Ld. Counsel Mr. Dev Eshwar for the Applicant. Ld. Counsel Mr. Mohammed Aquib Khan for the RP.

This is an Application seeking condonation of delay of 274 days in filing the claim before the RP. The Applicant stated in para 6 the Application for filing the claim was delayed as the person who they engaged for making the claim has not fulfilled his commitment and they got to know of the same very late. Therefore the Applicant sought condonation of delay.

Considering the facts and the circumstances, the delay is condoned.

RP is directed to examine the claim on merits.

**IA is allowed and disposed off.**

-Sd-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk